HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY ,THE ELEVENTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 540 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order dated. 11-01-2023, in WP.No. 1101 of 2023. on the file of the High Court.

Between:

Sridevi Polavarapu, W/o. Yashwant Kumar, Aged. 47 years, Occ. Business, R/o. NR's Sitara, Flat No. 201, Road No. 16, Alkapuri Township, Hyderabad.

AND **...APPELLANT**

1. National Engineering Works, Rep by its Proprietor Syed Shakir Hussain, S/o Syed Hussain, Aged about 46 years, at Plot no. C-154/A, Phase-III, besides S.R. Nayak Nagar, IDI, Jeedimetla, Hyderabad- 500055.
2. The State of Telangana, Rep by Principal Secretary Department of Industries and Commerce, Secretariat, Hyderabad.
3. Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Rep by its Vice Chairman and Managing Director, Basheerbagh, Hyderabad
4. Zonal Manager, Telangana State Industrial Infrastructure Corporation Limited (TSIIC) Medchal-Siddipet Zone, IDA, Jeedimetla
5. The Commissioner, Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Industrial Area Local Authority (IALA) Jeedimetla, Hyderabad.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay the order dated 04.04.2025 passed by Single Judge in CC 2760 of 2023 till the adjudication of the present appeal passing any order deemed proper by this Hon'ble Court in circumstances stated and interest of justice.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioner to file the enclosing documents as additional material papers in W.A.No 540 of 2025 in the interest of Justice

Counsel for the Appellant: SRI. RAVIKANTH SHINDE

Counsel for the Respondent No.1: SRI ALI FARAZ FAROOQUI

Counsel for the Respondent No.2: SRI K. SHANTAN RAO,
AGP FOR INDUSTRIES AND COMMERCE

Counsel for the Respondent Nos.3to5: SRI M. SRIKANTH REDDY,
SC FOR TELANGANA STATE
INDUSTRIAL INFRASTRUCTURE
CORPORATION LIMITED

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT APPEAL No.540 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Ravikanth Shinde, learned counsel for the appellant; Sri K.Shantan Rao, learned Assistant Government Pleader for Industries and Commerce, for respondent No.2 and Sri M.Srikanth Reddy, learned Standing Counsel for Telangana State Industrial Infrastructure Corporation Limited (TSIIC), for respondent No.3.

2. With the consent finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that vide impugned order dated 11.01.2023 in WP.No.1101 of 2023, the Writ Court directed the respondents to consider the representation dated 26.12.2022 preferred by the petitioner therein after putting notice to the unofficial respondent/appellant herein. Thereafter, notice dated 14.05.2025 was issued to the appellant which was called in question by her in WP.No.15329 of 2025. Learned Single Judge disposed of the said writ petition granting liberty to the appellant to submit a representation before respondent No.3, in reply to the notice dated 14.05.2025 and on making such representation,

directed respondent No.3 to consider and dispose of the same. It is agreed that this Writ Appeal may be disposed of by permitting the appellant to file a detailed representation pregnant with all possible objections and in that event, the respondents shall consider and decide the representation and objections by passing a speaking order while deciding the matter.

4. In view of the consensus arrived at, the Writ Appeal is **disposed of**. The parties shall act in accordance with their stand taken hereinabove. The appellant shall file representation within two weeks from today. Failing which, the authorities shall be at liberty to proceed against the appellant without representation. In the event the representation is preferred, aforesaid observations to decide it by reasoned order will hold the field. It is made clear that this Court has not expressed any opinion the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-A.V.S.PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The National Engineering Works, Rep by its Proprietor Syed Shakir Hussain, S/o Syed Hussain, Aged about 46 years, at Plot no. C-154/A, Phase-III, besides S.R. Nayak Nagar, IDI, Jeedimetla, Hyderabad- 500055.
2. The Principal Secretary Department of Industries and Commerce, Secretariat, T.S.,Hyderabad.
3. The Vice Chairman and Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Basheerbagh, Hyderabad
4. The Zonal Manager, Telangana State Industrial Infrastructure Corporation Limited (TSIIC) Medchal-Siddipet Zone, IDA, Jeedimetla
5. The Commissioner, Telangana State Industrial Infrastructure Corporation Limited (TSIIC) Industrial Area Local Authority (IALA) Jeedimetla, Hyderabad.
6. One CC to SRI. RAVIKANTH SHINDE, Advocate [OPUC]
7. Two CCs to GP FOR INDUSTRIES AND COMMERCE, High Court for the State of Telangana, at Hyderabad [OUT]

8. One CC to SRI. ALI FARAZ FAROOQUI, Advocate [OPUC]
9. One CC to SRI. M. SRIKANTH REDDY, SC FOR TSIIC [OPUC]
10. Two CD Copies

B M

GJP

HIGH COURT

DATED:11/06/2025

JUDGMENT

WA.No.540 of 2025

DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

(13) Copies
Sno
23/6/25